

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH
HYDERABAD**

OA/021/293/2013

Dated: 21.12.2018

Between:

Mohd. Ibrahim Ali,
S/o. Mohd Massom Ali,
Aged 61 years,
Retd. Assistant Post Master,
Khairtabad Head Post Office,
R/o. 8-1-523/177, Brundavan Colony,
Towlichowki, Hyderabad.

í Applicant

AND

1. The Union of India rep. by
The Chief Post Master General,
A.P. Circle, Hyderabad.
2. The Senior Superintendent of Post Offices,
Hyderabad City Division,
Hyderabad.

... Respondents

Counsel for the applicant : Mrs. S. Anuradha
Counsel for the respondents : Mr. K. Venkateswarlu, Addl. CGSC

CORAM:

Hon'ble Mr. Justice R. Kantha Rao, Member (J)
Hon'ble Mr. B.V. Sudhakar, Member (A)

ORAL ORDER

[Per Hon'ble Mr. Justice R. Kantha Rao, Member (J)]

Learned Standing Counsel for the respondents present. There is no representation on behalf of the applicant. Since the matter relates to the year 2013, no further adjournment can be granted. Accordingly, the O.A. is dismissed for non-prosecution. No order as to costs.

(B.V. SUDHAKAR)
MEMBER (A)

(JUSTICE R. KANTHA RAO)
MEMBER (J)

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